

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

O.A.No.98/97.

Date of order : 29.1.1997.

Between

M.Rama Rao

.. Applicant

And

1. Director General,
All India Radio,
New Delhi.

2. Station Director,
All India Radio,
Hyderabad.

.. Respondents

Counsel for the Applicant .. Shri V.V.Prabhakara Rao

Counsel for the Respondents .. Shri N.R.Devaraj, Sr. CGSC

C O R A M

Hon'ble Shri Justice M.G.Chaudhari : Vice-Chairman

Hon'ble Shri R.Rangarajan : Member (A)

Order

(Per Hon'ble Shri Justice M.G.Chaudhari : Vice-Chairman)

We find that the applicant has not been clear about the nature of his precise grievance or about the date when the cause of action arose and what exactly is the nature of the relief he wants to seek. The question of limitation also may arise depending upon the cause of action as may be fixed by the applicant himself. The grievance made presently is of omnibus nature. The O.A. in the present form therefore will serve no useful purpose as it will not be possible to consider the precise grievance of the applicant. The learned counsel for the applicant seeks adjournment to consider whether he should apply for comprehensive amendment of the O.A.

2. In our opinion ~~if the O.A. is not admitted~~ the learned counsel for the applicant may consider whether to file a proper application by withdrawing this O.A. instead of seeking amendment. Shri N.R. Devaraj, learned Sr. CGSC who appears for the respondents

also feels that that would be a proper course to be adopted.

3. The learned counsel for the applicant now seeks withdrawal of this application with liberty to file a fresh comprehensive O.A. Accordingly the O.A. is allowed to be withdrawn with liberty to file a fresh O.A. If the O.A. is filed on or before 15.2.97 ~~then~~ for the purpose of limitation ^{then} the benefit of date of filing the instant O.A. namely 23.12.96 will be available to the applicant in respect of that O.A.

Me

(R. Rangarajan)
Member (A).

M.G. Chaudhary

(M.G. Chaudhary)
Vice-Chairman.

Dated: 29.1.1997.
Dictated in Open Court.

br.

Deputy Registrar ³¹⁻¹⁻⁹⁷ *CC*

9/1/97
I COURT

TYPED BY

CHECHED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

R.Langa Raja
THE HON'BLE MR.H.RAJENDRA PRASAD
MEMBER(ADMN)

Dated: 29 - (-1997)

~~ORDER~~ JUDGMENT

M.A./R.A/C.A. No.

in

O.A.No.

98/97

T.A.No.

(W.P.)

Admitted and Interim Directions
Issued.

Allowed. To be withdrawn

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

p.v.m.

केन्द्रीय प्रशासनिक विधिकरण
Central Administrative Tribunal

DESPATCH

10 FEB 1997

हैदराबाद व्यायामी
HYDERABAD BENCH